

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**(CAA)-138(PB)/2018**

**IN THE MATTER OF:**

Tata Teleservices Ltd and Bharti Airtel Ltd and ... Applicant/Petitioner  
Bharti Hexacom Ltd

**Order under Section 230-232.**

**Order delivered on 14.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ramji Srinivasan (Sr. Adv.) and Mr. Mansoor Ali Shoket  
Mr. Kunal Singh (Adv.).  
Mr. Kamal Kant Jha, Senior Panel Counsel of Govt of India  
For Respondent : Mr. Kamal Shankar, Mr. Pradyumna Sharma Adv.  
For the RD & OL : Mr. Priadarshini Dewan, Mr. Rishi Gupta, Adv.  
Ms. Hemlata Rawat, Adv.  
For I. T. Dept. : Mr. Vipul Agrawal, Standing Counsel

**ORDER**

List the matter for further consideration on 09.09.2021.

— sd —  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**